

school buildings and other purposes from the students:

(c) whether these charges put the parents of the children in inconvenience and several representations have been received by the authorities from time to time; and

(d) whether the Government propose some concrete steps to check such practices being adopted by these schools in Delhi and if so, details and if not, reasons?

THE MINISTER OF EDUCATION, SOCIAL WELFARE AND CULTURE (DR. PRATAP CHANDRA CHUNDER): (a) According to the information furnished by the Delhi Administration some of the Public Schools are charging quarterly fees from the children in advance.

(b) No such complaints have been received by the Delhi Administration.

(c) The parents make such payments voluntarily and no representation has been received by the Delhi Administration in this regard

(d) Under the existing Delhi School Education Act/Rules, no concrete steps is possible to check such practices specially in case of schools run by the Minority and such schools are recognised but are unaided.

**Raising the Level of Roads in South Delhi by C. P. W. D.**

10894. SHRI SHIV NARAIN SARSONIA: Will the Minister of WORKS AND HOUSING AND SUPPLY AND REHABILITATION be pleased to state:

(a) action proposed to be taken to put speed breakers on C.P.W.D. road linking Rao Tula Ram Marg with South Mcti Bagh, Nanakpura, Shantiniketan Street No. 2 and Anand Niketan in view of the inter-section at Anand Niketan, Shantiniketan and

Nanakpura having been the scene of many accidents; and

(b) whether at certain places the level of this road is low thus causing muddy waters to accumulate during rainy season there and be a breeding ground for mosquitoes and other insects, if so, the action proposed to be taken to raise the level of the road?

THE MINISTER OF WORKS AND HOUSING AND SUPPLY AND REHABILITATION (SHRI SIKANDAR BAKHT): (a) Generally, speed breakers are not provided on the main roads. Road sign boards indicating speed limits are provided.

In view of heavy traffic on this road, the traffic census has been undertaken and the proposal for widening of the road will also be processed. In addition to this, speed limit and caution boards are being provided on the roads before the points of entry to the main roads.

(b) In a small stretch near Anand Niketan water accumulates during heavy rains. Previously the water used to go across the low lying areas but the passage is now blocked due to construction of houses. In order to solve the problem of accumulation of water action to provide road-side drains is being taken. Raising of the road is not considered necessary.

**Statement correcting the reply to Unstarred Question No. 1991 dated 31st July, 1978 re. Bio-gas Plant in Tripura and North-Eastern Region States.**

THE MINISTER OF AGRICULTURE AND IRRIGATION (SHRI SURJIT SINGH BARNALA): On 31st July, 1978 while laying a statement in reply to the Lok Sabha Unstarred Question No. 1991 by Shri Sachindralal Singha and Shri M. A. Hannan Alhaj

regarding Bio-gas plant in Tripura and North Eastern Region States, it was stated that 7 plants were set up in Manipur during 1976-77 and 2 plants were set up, one each during 1974-75 and 1976-77 in Meghalaya. I find that in this regard the actual year-wise position is as under.—

State	No. of Gobar Gas Plants set up				Total
	1974-75	1975-76	1976-77	1977-78	
Manipur	5	2	Nil	11	18
Meghalaya	Nil	2	Nil	Nil	2

The correction of the statement could not be done within the prescribed time limit of 7 days due to the time consuming process of collection of information from each district regarding number of gobar gas plants set up in different years.

**Statement correcting the reply to Unstarred Question No. 9177 dated 30-4-1979 re. Transfer of Sr. NDS Instructors**

THE MINISTER OF EDUCATION, SOCIAL WELFARE AND CULTURE (SHRI PRATAP CHANDRA CHUNDER): In the answer to the above-mentioned Unstarred Question it was, *inter alia*, stated that out of the 9 persons holding the posts of NDS Instructors Senior Grade-I working in Delhi, two had sought voluntary retirement and availed of terminal benefits and the remaining seven NDS Grade I Instructors were

ultimately appointed as NDS Instructors in their personal grades by the Delhi Administration with effect from 1-11-1976.

2. It appears to be case of an inadvertent error as on further verification it has been found that the factual position is slightly at variance with what was stated in the reply. The actual position is that there were eight NDS Instructors Sr. Grade I, out of whom one did not accept the offer of appointment given by Delhi Administration and availed of the terminal benefits and the remaining seven NDS Instructors Sr. Gd. I were ultimately appointed by Delhi Administration in their personal grades w.e.f. 1-11-1976.

3. In the light of the above facts which have come to my notice, the reply to the Unstarred Question No. 9177 dated 30-4-1979 should be as under:—

“According to the information furnished by the Delhi Administration, the NDS Instructors, Senior Grade I, working in Delhi were not absorbed in the Directorate of Education alongwith Junior Grade NDS Instructors in the year 1972, as the Directorate had no posts of supervisory staff available at that time. The question of their absorption was pursued by my Ministry with the Delhi Administration from time to time. Of the eight persons involved, one did not accept the offer of appointment given by Delhi Administration and availed of terminal benefits and the remaining seven NDS Instructors Sr. Gd. I were ultimately appointed as NDS Instructors in their personal grades by the Delhi Administration with effect from 1-11-1976.”